(c) to (e) Chief Justice, Gauhati High Court has sent a proposal for revisiting the strength of Judges in Gauhati High Court following the transfer of the judges to the newly created High Courts in Manipur, Tripura and Meghalaya. As regards the increase in number of judges of the Subordinate Courts, this is within the domain of State Government and the High Court concerned. The Supreme Court has, in its Judgment in the case of Brij Mohan Lal and others *versus* Union of India and others given on 19.04.2012, directed that 10% additional posts be created in the subordinate judiciary. The Supreme Court has further directed that funding requirement for implementation of this decision should be met by the Central and State Governments on a matching basis. The Central Government has thereafter decided to provide funds up to Rs. 80.00 crore per annum for salaries of the 10% additional positions of Judges being created in the subordinate judiciary.

[18 March, 2013]

Night courts in jails

†2249. SHRI RASHEED MASOOD: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the National Human Rights Commission has suggested to Government to hold night courts in jails for the disposal of petty crimes; and
 - (b) if so, the steps taken by the Government in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) and (b) The National Human Rights Commission has not made such a suggestion.

Putting tribunals under one Ministry

2250. SHRI N.K. SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the vacancies and pending cases in various tribunals under various Ministries and legislations;
- (b) whether Government is proposing to bring all the tribunals under the administration of the Ministry of Law and Justice as directed by the Supreme Court;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) As per information available, there are 62 Tribunals/Authorities which are being administered by the different Ministries/Departments under the Allocation of Business Rules, 1961. The Government does not centrally maintain details of vacancies and pending cases in the Tribunals.

(b) to (d) In pursuance of the judgments of the Supreme Courts of India in L. Chandra Kumar's case (AIR 1997 SC 1125-1155) and Civil Appeal No. 3067 of 2004 - Union of India Vs. R. Gandhi, the proposal to bring all Tribunals under the administrative control of a single nodal agency and have uniformity of appointments and service conditions as well as to deal with complaints of irregularities or misconduct by the office bearers of the Tribunals has been considered and inter-ministerial consultations held on having a Central Tribunal Division. 22 Ministries/Departments have responded. Only four (4) Ministries/Departments have supported the proposal; ten (10) have not favoured it and eight (8) Departments have conveyed conditional concurrence. As the consensus remained elusive, an Inter-Ministerial Group (IMG) was set up to discuss its feasibility of the proposal. Three meetings of the IMG were held on 13.09.2012, 05.10.2012 and 30.11.2012. Since consensus remained elusive still, the Government has constituted a Group of Ministers on 13.03.2013 to consider and examine the issues involved.

Ban on post retirement jobs by judges

2251. SHRI PARSHOTTAM KHODABHAI RUPALA: SHRI MANSUKH L. MANDAVIYA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the action taken by Government as on date, to put a ban on judges from taking any type of allied judicial assignments for a minimum two years after their retirement as this may further strength our judicial system without affecting it: and
- (b) whether Government is not considering to put such a ban, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) and (b) As per information available, there are sixty two (62) Tribunals, Commissions and Authorities constituted under the provisions of Articles 323A and 323B of the